

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 62/500/2021

This the 22nd day of March, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Dr. Hasina Quary, Aged 37 years, Daughter of Fayaz Ahmad Quari, Resident of Pandrass, Drass, District Kargil, 194102. At Present Hyderpora, Peerbag, Sringar-190014.

.....Applicant

(Advocate:- Mr. Hamza Prince)

Versus

1. Union Territory of J&K through Commissioner cum Secretary to Government, Health and Medical Education Department, J&K Government, Civil Secretariat, Jammu-180001.
2. Director Animal Husbandry Department, Kashmir-193101.
3. Principal Government Medical College, Baramulla, 193502.

.....Respondents

(Advocate: Mr. Rajesh Thappa, Deputy Advocate General)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Dr. Hasina Quary, the applicant is aggrieved of the fact that she is not being allowed to compete for Senior Residency/Registrarship Course in Principal Government Medical College, Baramulla for the want of NOC. No adverse order has been passed against the applicant. Hence, the present O.A.

2. We have heard Mr. Hamza Prince, learned counsel for the applicant and Mr. Rajesh Thappa, learned Deputy Advocate General for the respondents and perused the record.

3. Looking to the facts and circumstances of the case, we dispose of the O.A. with direction to the respondents to take a decision as to whether N.O.C can be issued to the applicant or not. If the applicant is not eligible for grant of N.O.C. a reasoned and speaking order needs to be passed. This exercise be completed by 25.03.2021.



3. Learned D.A.G. is directed to inform the respondents about this order.

4. It is made clear that we have not entered into the merits of the case.

5. There shall be no orders as to cost.

(ANAND MATHUR)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)